

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8112 of 2021

Ashish Kumar Singh ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mrs. J. Mazumdar, Advocate

For the State : Mr. Suraj Verma, Spl. P.P.

For the Informant : Mr. Navin Kr. Singh, Advocate

Order No. 02

Dated 06th September, 2021

Heard the learned counsel appearing for the respective parties.

Defect No. 9(i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Doranda P.S. Case No. 72 of 2021 (POCSO Case No. 90 of 2021).

The petitioner and the informant had developed acquaintance and after a few months she was taken to the flat of the petitioner, where she was subjected to rape. Her obscene photographs were taken and on threatening to make them viral, she was repeatedly subjected to rape.

In the 164 Cr.P.C. statement of the informant, she has supported the narration made in the First Information Report. She has further disclosed that she was repeatedly stalked and tortured and she was kept in the house of the petitioner for one week in January, 2020 and her videos were also prepared.

Mr. Navin Kr. Singh, learned counsel for the informant submits that there might have been some acquaintance at the initial stage, but subsequently even in spite of the informant refusing to continue to keep in contact with the petitioner, he had stalked her and had also taken admission where the informant was studying. Learned counsel further submits that on the threat of making the obscene videos viral, the petitioner was blackmailing the informant and was forcing her to enter into sexual intimacy with him.

It appears from the 164 Cr.P.C. statement that the informant was regularly being subjected to rape, torture, abuses and stalking and there was no necessity for her to stay with the petitioner for a week even after suffering so much of mental trauma and anxiety. The same is indicative of the fact that there was a love affair between the petitioner and the informant. The

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petitioner is in custody since 04.04.2021.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Judicial Commissioner, Ranchi in connection with Doranda P.S. Case No. 72 of 2021 (POCSO Case No. 90 of 2021).

(RONGON MUKHOPADHYAY,J.)

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